

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 31st day of AUGUST 2004.

Original Application no. 960 of 2004.

Hon'ble Mr. Justice S.R. Singh, VC  
Hon'ble Mr. D.R. Tiwari, AM

Ajai Kumar, S/o Late Kunjan Lal,  
R/o 114/3 Lukar Ganj, Allahabad.

... Applicant

By Adv : Sri D.K. Mishra

**V E R S U S**

1. Union of India through the General Manager,  
Northern Central Railway,  
Allahabad.
2. The Chairman, Railway Recruitment Board,  
Allahabad.
3. The Divisional Railway Manager, Northern Central Railway,  
Allahabad.

... Respondents

By Adv : Sri A.K. Gaur

**O R D E R**

Hon'ble Mr. Justice S.R. Singh, VC.

Heard Sri D.K. Mishra, learned counsel for the applicant and Sri A.V. Srivastava, learned counsel for the respondents.

2. The applicant appeared in the main written examination held on 24.11.2001 for recruitment to the post of Assistant Station Master (ASM) in the pay scale of Rs. 4500-7000 against category no. 01 of employment notice no. 3/95-96 dated 8.7.2001.
3. It appears that during the course of scrutiny of application form and certificate etc, some clarification were

*(Signature)*

2.

required. By notice dated 2.7.2002 the applicant was required to present himself before Chairman Railway Recruitment Board (RRB), Allahabad, D.R.M's office Annexe Building, Nawab Yusuf Road, Allahabad on 05.08.2002 at 10.30 am with all relevant original documents i.e. Board Certificate, Intermediate Certificate, Graduation certificate and related marks sheets.

4. It is asserted by the learned counsel that the applicant did appear before the Chairman on the appointed date <sup>and</sup> in time and produced the relevant documents but the result of the examination has not been declared nor he has been informed about the order, if any, cancelling his candidature.

5. Sri A.K. Gaur learned counsel for the respondents has submitted that the OA is barred by time. Learned counsel for the applicant submits that the applicant has preferred representation dated 13.7.2004 before the Competent Authority and it would <sup>not</sup> meet the ends of justice if the Competent Authority is called upon to decide the representation of the applicant (Ann 7).

6. Having heard the learned counsel for the parties and on perusal of record we are of the view that the OA should be disposed of at the admission stage itself with direction to the respondent no. 2 to consider and dispose of the representation of the applicant dated 13.7.2004 by means of reasoned order within a period of two months from the date of communication of this order. It is ordered accordingly.

3.

7. In view of the above the OA stands disposed of  
with no order as to costs.

*D. J. ...*  
Member (A)

*R. J.*  
Vice-Chairman

/pc/